

ITEM NO.1501
(For Judgment)

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1277/2010

DEEPU @ DEEPAK

Appellant(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

([HEARD BY HON. MR.JUSTICE N.V.RAMANA AND HON.MR.JUSTICE MOHAN M. SHANTANAGOUDAR])

Date : 14-12-2018 This appeal was called on for judgment today.

For Appellant(s) Mr.Rajeev Singh, AOR

For Respondent(s) Mrs.Swarupama Chaturvedi, AOR
Mr.B.N.Dubey, Adv.
Mr.Mukesh Kumar, Adv.
Mr.Santanu Singh, Adv.

Hon'ble Mr.Justice Mohan M.Shantanagoudar pronounced the judgment of the Bench comprising Hon'ble Mr.Justice N.V.Ramana and His Lordship.

The appeal is dismissed in terms of the signed judgment.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)